

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M K HANJURA

Civil Appeal No(s). 2148/2012

M/S.ADITYA BIRLA CHEMICALS & INDUST.LTD.

Appellant(s)

VERSUS

NORTHERN COALFIELDS LTD.& ORS.

Respondent(s)

WITH
C.A. No. 2496/2012
(With Office Report)

Date : 07/08/2015 This appeal was called on for hearing today.

For Appellant(s)

Dr. Kailash Chand,Adv.
Mr.N.A.Usmani,adv.
Mr. Syed Shahid Hussain Rizvi,Adv.

Mr.Manish Bhadu,adv.
Mr.Vipin Kumar Jai,adv.

For Respondent(s)

Mr.Adarsh K.Tiwari,adv.
Gp. Capt. Karan Singh Bhati,Adv.

Mr.Mukesh Verma,adv.
Mr. Ravi Prakash Mehrotra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Civil Appeal No.2148/2012

The office report is that the appellant has already filed the statement of case. Ld.counsel for the respondents has failed to file the statement of case within the period stipulated under the
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rules.
Digitally signed by
Sushma Kumari Bajaj

sting Viewed thus, the matter shall be processed for li
Date: 2015.08.08

before the Hon'ble Court on its own turn.
12:35:08 IST
Reason:

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Civil Appeal No.2496/2012

The office report is that the Ld.counsel for the parties have failed to file the statement of case within the period stipulated under the rules. Viewed thus, the matter shall be processed for listing before the Hon'ble Court on its own turn.

(M K HANJURA)
Registrar

SB